

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

16.12.2013

OA No. 792/2013 with MA 408/2013

Mr. S. Shrivastava, Counsel for applicant.

Learned counsel for the applicant submits that he wants to withdraw the OA as well as MA with liberty to file substantive OA in view of the recovery order passed by the respondents.

Accordingly, the OA as well as MA are dismissed as withdrawn. However, the applicant is at liberty to file substantive OA, if he is aggrieved by the order of recovery passed by the respondents.


(Arvind Rohee)
Member (J)


(Anil Kumar)
Member (A)

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